

**THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI):** (a) Yes, Sir.

(b) As 41 of the Foreign Missions are not furnishing the Annual returns containing names of their Indian Employees, the total number of Indian employees involved is not known. List of those missions is laid on the Table of the House. [*Placed in Library. See No. LT-1601/67.*]

(c) Under the provisions of the income-tax Act, 1961, the tax on salaries is deductible at source by the employer. The question of the liability of the Foreign Missions to deduct tax at source was examined in consultation with the Ministry of Law and it was advised that in case a Foreign Mission does not deduct the tax at source it is not possible to recover the tax from the Mission due to diplomatic immunity enjoyed by the Missions. A number of Missions have expressed their unwillingness to deduct the tax at source. The Missions have recently been again addressed by the External Affairs Ministry to furnish annual returns in respect of the emoluments paid to their Indian Employees.

(d) In respect of the employees of Missions who file annual returns but do not deduct the tax at source action is being taken in the individual cases of the employees to assess them and to realise the tax. In respect of the Missions which do not furnish even the annual returns of employees the Ministry of External Affairs have again addressed the Missions to furnish such returns so that assessments in the case of the Individual employees could be taken up by the Income-tax Department.

#### GUJARAT REFINERY

790. SHRI E. K. NAYANAR :  
SHRI A. K. GOPALAN :  
SHRI SATYA NARAIN SINGH.

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether the construction of the third unit of the Gujarat Refinery is behind the schedule;

(b) whether the mechanical failure of the Dhuvran Thermal Power Station has delayed the commissioning of the third unit of the said Refinery; and

(c) if so, the measures taken by Government to improve the situation ?

**THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH):**

(a) and (b). No.

(c) Does not arise.

#### DEMANDS OF L.I.C. EMPLOYEES

791. SHRI E. K. NAYANAR :  
SHRI SATYA NARAIN SINGH :  
SHRI NAMBIAR :

Will the Minister of FINANCE be pleased to state :

(a) whether the attention of Government has been drawn to the news item published in the *Patriot* of the 18th September, 1967 that Shri P. S. Bashyam and Shri K. G. Rao, President and Vice-President of the Federation of Life Insurance Agents asked the Chairman of the Life Insurance Corporation to accept their 47 demands without delay, otherwise agents throughout the country would observe a day's business bandh;

(b) if so, what are their main demands;

(c) whether the Life Insurance Corporation authorities have negotiated with the Federation of the Life Insurance Agents;

(d) if not, the reason therefor; and

(e) the steps taken by Government to settle the dispute ?

**THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI):** (a) Yes, Sir.

(b) to (d). The Federation had made 47 demands in 1964. Their main demands related to increase in commission rates, introduction of provident fund and creation of a cadre of senior agents. The Corporation has replied to the Agents' Federation.

(e) It is for the Corporation to come to a settlement with its agents.